NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.39/(MAH)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2017

NAME OF THE PARTIES: M/s. Mahanti Plastics Pvt. Ltd.

V/s. M/s. Samriddhi Banquests Pvt. Ltd. 75

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	G.M. JOSHI	Advocate for Respondent No 1 to 7	a doch
2.	Mrs. Neha Jagtap J I/B M.R. Jagtap J	Advocate for Co. Resp. No. 8	Jagton.
3.	Raherl D. Oak.	Advocate J- Pelilion	Const.

ORDER

CP No.39/397-398/CLB/MB/MAH/2015

- 1. The Learned Representatives of both the sides are present.
- 2. Rejoinder as directed vide Order dated 12.01.2017 has not been filed and the Petitioner is seeking time to file rejoinder. It is directed that Rejoinder to be filed on or before 24.02.2017.
- 3. Thereafter on completion of pleadings, the matter is now enlisted for hearing on **09.03.2017.**

M.K. SHRAWAT.
MEMBER (JUDICIAL)

17th February, 2017.